

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Genshipping Pacific Line (India) Pvt. Ltd.,
2.	Date of incorporation of corporate debtor	10 th April 2015
3.	Authority under which corporate debtor is incorporated / registered	ROC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63000TN2015PTC100038
5.	Address of the registered office and principal office (if any) of corporate debtor	No.5, Old No.3, Smith Lane, Anna Salai, Chennai Chennai TN 600002 IN
6.	Insolvency commencement date in respect of corporate debtor	15/11/2023
7.	Estimated date of closure of insolvency resolution process	12/05/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S Kangayan Regn. No.: IBBI/I[PA-002/IP-N00866/2019-2020/12770
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No.81, 3 rd Street, Phase I, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600 126 Tamil Nadu. Email: kangayan.s@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No.81, 3 rd Street, Phase I, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600 126 Tamil Nadu. Email:genshipping.cirp@gmail.com
11.	Last date for submission of claims	08/12/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) –NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Can be availed from S Kangayan Plot No.81, 3 rd Street, Phase I, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600 126 Tamil Nadu. Email:genshipping.cirp@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [name of the corporate debtor] on [insolvency commencement date].

The creditors of [name of the corporate debtor], are hereby called upon to submit their claims with proof on or before [insert the date falling fourteen days from the appointment of the interim

resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :S Kangayan



Date and Place: :18th November 2023
Chennai